

Norms Committee Minutes of the Meeting No. 11-/AM 22-23 dated 02.11.2022 under the Chairmanship of **Shri Hardeep Singh, Addl. DGFT.**

The following Members of the Committee were present in the meeting:-

- (i)
- (i) Shri Shaish Kumar, Technical Expert
- (ii) Shri D.N. Mathur, Technical Expert
- (iii) Shri Nand Lal, Technical Expert

The Committee first considered the minutes of the Norms Committee Meeting No. 11-/AM 22-23 dated 02.11.2022 for confirmation and confirmed the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations observations received from concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. Scanned copy of the UO No./OM No. is reflected in the Minutes.

Manual Cases

MEETING NUMBER : NC/4/MEET/November 2022-23/ 11/AM 22-23 dated 02.11.2022

Case No. M- 343 NC No. 11/22-23 Date : 02.11.2022	M/s. Vidhi Speciality Food Ingredient Limited, Mumbai RLA F.No. 07/24/040/00718/AM19 Lic. No. 0310823156 dated 20.08.2018	Status Case: Rejected
Decision: The Committee considered the case as per agenda and noted that there is no justification for enhanced. Hence, the committee decided to reject the case.		

Case No. M- 344 NC No. 11/22-23 Date : 02.11.2022	M/s. Vidhi Speciality Food Ingredient Limited, Mumbai RLA F.No. 07/24/040/00718/AM19 Lic. No. 0310825270 dated 28.11.2018	Status Case: Rejected
Decision: The Committee considered the case as per agenda and noted that there is no justification for enhanced. Hence, the committee decided to reject the case.		

Case No. M- 345 NC No. 11/22-23 Date : 02.11.2022	M/s. Parijat Industries (India) Pvt Ltd., New Delhi RLA F.No. 05/24/040/00556/AM20 Lic. No. 0510412876 dated 12.12.2019	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
Carbendazim 50% SC(27193 LTR)	31000.0 Kg	Carbendazim 98% Min	15974 .0 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee).			

Case No. M- 346 NC No. 11/22-23 Date : 02.11.2022	M/s. Agrow Allied Ventures Pvt Ltd., Haryana RLA F.No. 05/23/040/00440/AM20 Lic. No. 0510413595 dated 12.02.2020	Status Case: Approved
Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to ratify the norms on repeat basis of Import Qty as under :-		
Export Item :-Atrazin 80% WP Quantity : - 1.0 Kg		
Import Item	Revised Qty	
Atrazin Technical 97%	0.829 Kg/Kg	
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.		

Case No. M- 347 NC No. 11/22-23 Date : 02.11.2022	M/s. Parijat Industries (India) Pvt Ltd., New Delhi RLA F.No. 05/24/040/00311/AM21 Lic. No. 0510415315 dated 25.09.2020	Status Case: Deferred
Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies:		
1. Complete Chemistry, Mol weight and % yield on molar basis for each step. 2. Consumption -coefficient for 1 Kg Fipronil.		
D/L has been issued to the firm on 02.11.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 348 NC No. 11/22-23 Date : 02.11.2022	M/s. Parijat Industries (India) Pvt Ltd., New Delhi RLA F.No. 05/24/040/00336/AM21 Lic. No. 0510415442 dated 08.10.2020	Status Case: Deferred
Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies:		
1. Complete Chemistry, Mol. weight and % yield on molar basis for each step. 2. Consumption -coefficient for 1 Kg Fipronil Tech.		
D/L has been issued to the firm on 02.11.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 349 NC No. 11/22-23 Date : 02.11.2022	M/s. SBL Colortech Pvt Ltd., Mumbai RLA F.No. 03/95/040/00561/AM18 Lic. No. 0310816648 dated 31,10,2017	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
Reactive Blue G Dry Crude	1.0 Kg	Bromamine Acid	0.847 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of			

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Norms Committee.

Case No. M- 350 NC No. 11/22-23 Date : 02.11.2022	M/s. Parijat Industries (India) Pvt Ltd., New Delhi RLA F.No. 05/24/040/00569/AM20 Lic. No. 051041945 dated 17.12.2019	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item Mesotrione 48% SC	Quantity 4000.0 Litres	Import Item Mesotrione 98% Technical	Quantity 1958.40 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No. M- 351 NC No. 11/22-23 Date : 02.11.2022	M/s. Agrow Allied Ventures Pvt Ltd., Haryana RLA F.No. 05/23/040/00420/AM20 Lic. No. 0510413511 dated 03.02.2020	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
MCPA (DMA Salt) 315g/l+2,4-D (DMA Salt) 360 g/l	1.0 Litre	MCPA (95% w/w) (4- Chloro-2-methyl Phenoxy acetic acid)	262.344 gram
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No. M- 352 NC No. 11/22-23 Date : 02.11.2022	M/s. Krishna Antioxidants Pvt Ltd., Mumbai RLA F.No. 03AX04000853/AM22 Lic. No. 0311011050 dated 01.02.2022	Status Case: Rejected
Decision: The Committee considered the case as per Agenda and noted that there is no technical justification for enhancement. Norms already given are on repeat basis taking recovery into consideration. Hence, the Committee decided to Reject the case.		

Case No. M- 353 NC No. 11/22-23 Date : 02.11.2022	M/s. Callisons Flavors (India) private Limited, Maharashtra RLA F.No. 31/83/040/00047/AM21 Lic. No. 3110067827 dated 19.08.2020	Status Case: Deferred
Decision: The Committee considered the case as per Agenda and decided to call for clarification why in same export product in similar other license etc..		
1. Lic.No.3110067725 dated 31.03.2020 2. Lic.No. 3110067780 dated 30.06.2020 3. Lic.No.3110067713 dated 13.03.2020. Composition and import Qty/Kg differs. Explain the		

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reason.

D/L has been issued to the firm on 02.11.2022. Hence, the Committee decided to **Defer** the case.

Case No. M- 354 NC No. 11/22-23 Date : 02.11.2022	M/s. HPL Additives Limited , Haryana RLA F.No. 05/23/040/00332/AM15 Lic. No. 0510396332 dated 13.11.2019	Status Case: Deferred
Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies: 1. Application/uses of Export item. 2. To give a clear calculation for the requirement of inputs (both imported and indigenous) for the manufacture of KINOX-10 and then manufacture of KINOX-68. Thereafter, total requirement of inputs in final product of export per Kg, based on chemical reaction and molecular weight calculation. 3. Theoretical and actual yield with justification for low yield. 4. Difference in export items KINOX-B15 and KINOX -B61. D/L has been issued to the firm on 22.08.2022. Reminder letter on 23.09.2022 Hence, the Committee decided to Defer the case.		

Case No. M- 355 NC No. 11/22-23 Date : 02.11.2022	M/s. HPL Additives Limited , Haryana RLA F.No. 05/23/040/00315/AM16 Lic. No. 0510396032 dated 27.10.2015	Status Case: Deferred
Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies: 1. Application/uses of Export item. 2. To give a clear calculation for the requirement of inputs (both imported and indigenous) for the manufacture of KINOX-10 and then manufacture of KINOX-68. Thereafter, total requirement of inputs in final product of export per Kg, based on chemical reaction and molecular weight calculation. 3. Theoretical and actual yield with justification for low yield. 4. Difference in export items KINOX-B15 and KINOX -B61. D/L has been issued to the firm on 22.08.2022. Reminder letter on 23.09.2022 Hence, the Committee decided to Defer the case.		

Case No. M- 356 NC No. 11/22-23 Date : 02.11.2022	M/s. HPL Additives Limited , Haryana RLA F.No. 05/23/040/00315/AM16 Lic. No. 0510396032 dated 27.10.2015	Status Case: Deferred
Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies: 1. Application/uses of Export item. 2. To give a clear calculation for the requirement of inputs (both imported and indigenous) for the manufacture of KINOX-10 and then manufacture of KINOX-68. Thereafter, total requirement of		

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inputs in final product of export per Kg, based on chemical reaction and molecular weight calculation.

3. Theoretical and actual yield with justification for low yield.
4. Difference in export items KINOX-B15 and KINOX-B61.

D/L has been issued to the firm on 22.08.2022. Reminder letter on 23.09.2022 Hence, the Committee decided to **Defer** the case.

Case No. M- 357
NC No. 11/22-23
Date : **02.11.2022**

M/s. Himadri Speciality Chemical Ltd , West Bengal
RLA F No. 02/24/040/00026/AM20
Lic. No. 0210209216 dated 03 06 2019

Status Case
Deferred

Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies:

1. COA report of both import and export item.
2. Difference in Coal Tar Pitch (Binder pitch) and Coal Tar Pitch (Hard pitch) with its application
3. Calculation for the requirement of inputs (both indigenous and imported) for the manufacture of export
4. By Product /s obtained during the processing with its value , supported y invoice and also equivalent of Coal Tar Pitch (hard pitch) from that value.

D/L has been issued to the firm on 02.11.2022. Hence, the Committee decided to **Defer** the case.

Case No. M- 358
NC No. 11/22-23
Date : **02.11.2022**

M/s. West Coast Paper Bags Private Limited
RLA F No.03AA040056084AM22
Lic. No. 0311005807 dated 02 08 2021

Status Case
Approved

Decision: The Committee considered the case as per agenda and the request of the firm for amendment in Description export item, which was ratified in the meeting no. 113/NC4/MEET/Aug/202223/08 dated 02.09.2022. The Committee decided to amend the Import item No.2 as under for ratification purpose :-

From	To
PERFPRMANCE BROWN SE (UNBLEACHED SACK PAPER) 80 GSM ,WIDTH 1120 MM	"PERFPRMANCE WHITE SE (WHITE SACK PAPER) 80 GSM ,WIDTH 1120 MM"

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.

Case No. M- 359
NC No. 11/22-23
Date : **02.11.2022**

M/s. Yasho Industries Ltd , Mumbai
RLA F No. 03/95/040/00170/AM21
Lic. No. 0310836788 dated 22 06 2020

Status Case
Deferred

Decision : The Committee considered the case as per agenda and decided to call for the firm for a Personal Hearing. P.H Letter to be issued. Hence, the committee to defer the case.

Case No. M- 360 NC No. 11/22-23 Date : 02.11.2022	M/s. Sumitomo Chemical India Ltd., Mumbai RLA F.No. 03AX04002641 /AM23 Lic. No. 0311017072 dated 10.08.2022	Status Case: Approved
Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to enhance the norms on pro-rata basis on repeat basis of Import Qty as under :-		
Export Item – Chloropyriphos Technical 97% Min. Quantity : - 1.0 Kg		
Import Item	Revised Qty	
O,O-Diethyl Thiophosphoryl Chloride (DETCL)	0.585 Kg	
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.		

Case No. M- 361 NC No. 11/22-23 Date : 02.11.2022	M/s. Bhagiradha Chemical Industries Limited, Hyderabad RLA F.No. 09/24/040/00043/AM19 Lic. No. 0910066211 dated 09.05.2018	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to enhance the norms as per C&PC comments given earlier -			
Export Item	Quantity	Import Item	Quantity
Azoxystrobin Technical 98%	1.0 Kg	2-Hydroxyl Phenyl Acetic Acid	0.880 Kg
		Trimethyl Orthoformate	0.860 Kg
		4,6 Dichloropyrimide	0.800 Kg
		Ortho-cyano Phenol	0.378 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No. M- 362 NC No. 11/22-23 Date : 02.11.2022	M/s. Apar Industries Ltd., Mumbai R.A.F.No. 03/94/040/01046/AM19 AA No.0310827420 dated 01.03.2019	Status Case: Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (SK).		

Case No. M- 363 NC No. 11/22-23 Date : 02.11.2022	M/s. Apar Industries Ltd., Mumbai R.A.F.No. 03/94/040/00353/AM19 AA No.031082593 dated 25.07.2018	Status Case: Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (SK).		

Case No. M- 364	M/s. Apar Industries Ltd., Mumbai	Status Case:
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NC No. 11/22-23 Date : 02.11.2022	R.A.F.No. 03/94/040/00750/AM19 AA No. .0310825535 dated 07.12.2018	Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (SK).		

Case No. M- 365 NC No. 11/22-23 Date : 02.11.2022	M/s. Atlantic Care Chemicals, Kerala RLA. No. 10/24/040/00080//AM14 Licence No.1010056981 dated 18.05.2014	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as Applied for with Nil wastage as under:-			
Export Item	Quantity	Import Item	Quantity
Novawash LSL (Bio Polishing Enzyme) (Containing Min. 22.5 Prima Fast 200)	1.0 Kg	Prima Fast 200 (Natural Cellulose Enzyme)	0.225 Kg
Note : At the time of redemption RA may Ensure from Shipping bills the content of import as mentioned above.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).			

Case No. M- 366 NC No. 11/22-23 Date : 02.11.2022	M/s. Atlantic Care Chemicals, Kerala RLA. No. 10/24/040/00045//AM15 Licence No.1010058769 dated 03.09.2014	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as Applied for with Nil wastage as under:-			
Export Item	Quantity	Import Item	Quantity
Novodestin (Textile Finishing Chemical) (Containing Min. 40% Neariserve BHW)	1.0 Kg	Neariserve BHW (Anti Back staining agent for Denim) (Containing CMC Sodium, CETO Steryal Alcohol, Acrylic Copolymer and Sodium Sulphate)	0.40 Kg
Note : At the time of redemption RA may Ensure from Shipping bills the content of import as mentioned above.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee).			

Date: 03.11.2022


Chetan Parkash Jaggarwal
Foreign Trade Development Officer